

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 283
ANSWERED ON 20.07.2021

PANCHAYAT RELATED MATTERS

283. SHRI RAJAN VICHARE:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details of Panchayat related matters totally falling within the jurisdiction of States;
- (b) the list of programmes, projects and schemes initiated by the Government during the last three years, State-wise and year-wise especially in the State of Maharashtra; and
- (c) the financial assistance earmarked so far for the State of Maharashtra during the said period?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ
(SHRI KAPIL MORESHWAR PATIL)

(a) 'Panchayat', being 'Local Government', is a State subject and part of Seventh Schedule of the Constitution of India. Therefore, as per provisions of Part-IX of the Constitution, all Panchayat related matters fall under the jurisdiction of States, subject to the provisions of the Constitution.

(b) & (c) To strengthen Panchayati Raj System, the Ministry of Panchayati Raj has initiated two flagship schemes namely; (i) 'Rashtriya Gram Swaraj Abhiyan (RGSA)' and (ii) 'Survey of Villages and Mapping with Improved Technology in Village Areas (SVAMITVA)'. RGSA has been initiated in April, 2018 for the duration 2018-19 to 2021-22 and it will extend to all States and Union Territories of the Country including institutions of rural local government in non-Part IX areas. Under this scheme, Rs. 11.54 Crore, Rs. 8.44 Crore and Rs. 66.76 Crore have been released during 2018-19, 2019-20 and 2020-21 respectively to the State of Maharashtra.

The SVAMITVA scheme has been initiated in April, 2020. The pilot phase of the scheme was implemented during 2020-21 in the States of Andhra Pradesh, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Punjab, Rajasthan, Uttar Pradesh and Uttarakhand. From April 2021, the Scheme has been extended across the country. Under this scheme, Rs.10,52,500/- has been released to the State of Maharashtra during 2020-21.

Fourteenth Finance Commission (XIV FC) allocated Grants of Rs. 2,00,292 Crore to the Gram Panchayats in 26 States for the award period 2015-20, out of which the allocations to Maharashtra was Rs. 15035.67 Crore. Fifteenth Finance Commission (XV FC), in its interim report for FY 2020-21 allocated Rs. 60,750 Crore as grants to Rural Local Bodies in 28 States, out of which the allocation to Maharashtra was Rs. 5,827 Crore.

In its final award for 2021-26, XV FC allocated grants of Rs. 2,36,805 Crore to 28 States out of which the allocation to Maharashtra has been Rs. 22,713 Crore.

The details of XIV FC and XV FC grants released to the State of Maharashtra during last three years are as below:

S. No.	Central Finance Commission	Year	Grant released (Rs. in Crore)
1.	Fourteenth Finance Commission	2018-19	3004.37
		2019-20	4059.55
2.	Fifteenth Finance Commission (Interim Report)	2020-21	5827.00
